The Bombay Municipal (Extension of Limits) Act, 1950

Act 7 of 1950

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THE BOMBAY MUNICIPAL (EXTENSION OF LIMITS) ACT, 1950.

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BOMBAY ACT No. VII OF 1950.¹

[THE BOMBAY MUNICIPAL (EXTENSION OF LIMITS) ACT, 1950.]

[3rd April 1950]

An Act to extend the limits of the area subject to the authority of the Municipal Corporation of the City of Bombay and other Municipal authorities charged with carrying out the municipal government of the City of Bombay.

WHEREAS for the purpose of ensuring more suitable and efficient municipal government of the City of Bombay and its suburbs it is necessary and expedient to extend the limits of the Municipal Corporation of the City of Bombay and other municipal authorities charged with carrying out the municipal government of the City of Bombay; It is hereby enacted as follows:—

CHAPTER I.

PRELIMINARY.

1. (1) This Act may be called the Bombay Municipal (Extension of Limits) Act, 1950.

(2) It shall come into force on such date (hereinafter referred to as the appointed date), as the State Government may, by notification in the Official Gazette, appoint in this behalf.

2. Notwithstanding any law for the time being in force, all municipalities and Abolition of other local authorities specified in Schedule I appended to this Act, are hereby abolished and the areas specified in Schedule II appended to this Act are hereby included within and shall form part of the areas subject to the authority of the municipal authorities constituted under the City of Bombay Municipal Act, 1888.

CHAPTER II.

AMENDMENTS OF BOMBAY ACT III OF 1888.

3-34. [The amendments made by sections 3-34 (both inclusive) have been incorporated in the City of Bombay Municipal Act, 1888 (Bom. III of 1888).]

35. Unless there is anything contrary in the subject or context, references to the said Act in any enactment, rule, regulation, bye-laws, notification, order or any instrument shall be construed as references to the Bombay Municipal Corporation Act.

¹ For Statement of Objects and Reasons, see Bombay Government Gazette, 1950, Part V. pp. 35-38.

² The words "said Act" refer to the City of Bombay Municipal Act, 1888.
36. Save as expressly provided by the provisions of this Act, the provisions of
the Bombay District Municipal Act, 1901, the Bombay Municipal Boroughs Act,
1925, the Bombay Local Boards Act, 1923, the Bombay Village Panchayats Act,
1933, and the Bombay Primary Education Act, 1947, shall cease to apply to the
areas specified in Schedule II appended to this Act:

Provided that save as expressly provided by this Act, the provisions of section 6 of
the Bombay General Clauses Act, 1904, shall apply to the said enactments as if
they were, in their application to the said areas, repealed by this Act.

SCHEDULE I.

(Section 2.)

1. The Bandra Borough Municipality.
2. The Parle-Andheri Borough Municipality.
4. The Kurla Borough Municipality.
5. The Juhu Municipality.
6. The Varsova Village (Proper) Panchayat.
7. The Varsova Beach Village Panchayat.
8. The Chembur Village Panchayat.
9. The District Local Board, Bombay Suburban District.
10. The District School Board, Bombay Suburban District.
11. The Bhandup Village Panchayat.

SCHEDULE II.

(Section 2.)

PART A.

1. The limits of the municipal boroughs of Bandra, Parle-Andheri, Kurla and
Ghatkopar-Kirol and the municipal district of Juhu.
2. The undermentioned 28 villages of the Bombay Suburban District:

PART B.

The undermentioned villages of the Bombay Suburban District:

1. Bandup.
2. Chendavli.
3. Hariali.
5. Kopri (near Pawai).
6. Majas [as constituted by section 4A of the Greater Bombay Laws and the Bombay High Court (Declaration of Limits) Act, 1945].
7. Oshivra.
8. Parajapur [as constituted by section 4A of the Greater Bombay Laws and the Bombay High Court (Declaration of Limits) Act, 1945].
11. Tirandaj.
12. Tungve.
13. Vikhroli.